

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

RAJYA SABHA
UNSTARRED QUESTION No. 3011
TO BE ANSWERED ON 12.12.2016

Changes in RFCTLARR Act

3011. SHRI PREM CHAND GUPTA: SHRIMATI MISHA BHARTI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government proposes to bring changes in the recently enacted the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act; and
- (b) if so, the details of such amendments?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

- (a) and (b): The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Bill, 2015 is before Rajya Sabha.

The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015 is before Joint Committee of Both Houses of Parliament.
